

Demands for augmentation of power requirements in Goa

1295. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of POWER be pleased to state:

- (a) whether State Government of Goa has put up certain demands to augment, improvise and upgrade power requirements of the State;
- (b) if so, the details of each of these proposals;
- (c) whether any decision has been taken in this regards; and
- (d) if so, the details thereof?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE):
(a) to (d) Yes, Sir. Requests from Government of Goa were received for Establishment of New Koyna Mapusa (Goa) 400 KV D/C Line and Establishment of Kaiga - Mapusa (Goa) 400 KV D/C Line for interconnection between Western Region and Southern Region. These proposals were examined and Government of Goa has been informed that the existing links are considered adequate to meet Goa's present as well as future requirements (till 2011-12) and that the proposed links are not technically justifiable at this stage.

In addition request of Government of Goa has been received for restoration of allocation of 15 MW of power from Kakrapar Atomic Power Project and 60 MW additional allocation for meeting peaking requirements. Request for the additional allocation for unallocated power of Central generation stations is examined and allocation is made to various States from time to time keeping in view their nature of requirement as well as relative power supply position.

Setting up of Power Plant in Hissar

1296. SHRI TARLOCHAN SINGH: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that Haryana Government has initiated a process to set up, 1,000 MW Power Plant at Hissar;
- (b) whether the Central Electricity Authority has given its technical approval;

(c) whether the Ministry has written to the Government of Haryana raising objections to the procedure of bidding; and

(d) if so, the progress for correcting the procedure?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE):

(a) Yes, Sir. The Government of Haryana is setting up a 1000/1200 MW coal based Thermal Power Plant in district Hissar in the State Sector.

(b) As per the Electricity Act 2003, the technical approval from Central Electricity Authority (CEA) is not required for establishing a Thermal Power Project.

(c) Concerns raised by one of the bidders to the procedural aspects adopted by Haryana Power Generation Corporation Limited (HPGCL) for setting up of the project were sent to Government of Haryana by the Ministry of Power.

(d) As per information received from HPGCL, after detailed review of the pre-qualifying conditions as well as the bid submission and commissioning schedule by the project consultants and the review consultants, CEA, the bid submission date and the commissioning schedule for the project was suitably extended as per the requirement.

Scientific publication by CSIR

1297. SHRI SANTOSH BAGRODIA:

SHRI KALRAJ MISHRA:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the number of scientific publications brought out by the CSIR;

(b) whether an assessment of the impact of CSIR publications is made, if so, the details thereof;

(c) the details of the CSIR journals included in citation index;

(d) the circulations details of each of such publication over last five years and the details of foreign subscription of CSIR publications; and